

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,  
MUMBAI BENCH, MUMBAI  
COMPANY PETITION No. 64/I&BP/NCLT/MB/MAH/2017**

CORAM:

**SHRI M. K. SHRAWAT  
MEMBER (JUDICIAL)**

In the matter Under Sections 8 and 9 of the Insolvency and Bankruptcy Code, 2016 and Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority), Rules 2016.

BETWEEN

M/s. Bharat Trading Corporation ... Applicant Operational Creditor.

V/s

M/s. Wind-Ways Packaging Pvt. Ltd. ... Corporate Debtor.

For Applicants : Mr. Nithish Bangera, Practicing Company Secretary of the Applicant.

For Corporate Debtor : None present.

**ORDER**

**Heard on : 26.04.2017**

**Pronounced on : 26.04.2017**

1. The Petitioner being an "Operational Creditor" was directed vide an earlier Order of this Bench dated 07.04.2017 to propose the name of "Interim Resolution Professional". In compliance the Petitioner has now proposed the name of Avil Menezes, Insolvency Professional of ICAI, Registration No. IPPI/IPA-001/IP-P00017/2016-17/10041, Address, 2D-1104, Dreams CHS, LBS Marg, Bhandup West, Mumbai-400 078.

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2. An Affirmation is on Record that he is eligible for the said Appointment as "Resolution Professional" and no Disciplinary Proceedings are against him. As a result, the Moratorium is hereby declared which shall have effect from 26.04.2017 till the completion of the Insolvency Resolution Process or until approval of the Resolution Plan u/s 31(1) of the Code.
3. That the Process of Public Announcement of the Corporate Insolvency is required to be made as specified u/s 13 of the Code.
4. Directions are issued accordingly.

**Date : 26.04.2017.**

Sd/-

**M.K. SHRAWAT,  
MEMBER (JUDICIAL)**